

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON :05.07.2016
Court No. :4
Item No. : 21

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.CC...2197 OF 2016

WITH PRAYER FOR INTERIM RELIEF

MAHESH CHANDRA MISHRA

...PETITIONER(s)

VERSUS

PRADESHIK CO-OPERATIVE DAIRY
FEDERATION LTD. ANR.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 08.02.2016, with an office report dated 03.02.2016, when the Court was pleased to pass the following order:

“Learned counsel for the petitioner seeks three weeks time to file affidavit.

List the matter after three weeks, as prayed for.”

It is submitted Counsel for the Petitioner has on 23.02.2016 filed Affidavit and the same has been included in the paper books.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 04th day of July , 2016.

ASSISTANT REGISTRAR

Copy to:

M/S Manoj Swarup & Co., Advocates.

ASSISTANT REGISTRAR